

पंखा रोड, रेलवे लाइन गुड़गांव के पास के इलाके इससे प्रभावित हो सकते हैं। मंत्री महोदय सदन को आश्वस्त करें कि ऐसे सम्भावित इलाकों को उनके लोग सक्रिय रूप से देख रहे हैं। यह बहुत ही शर्मनाक घटना है और भविष्य में नहीं होनी चाहिए।

सरकार कानून बना सकती है लेकिन इम्प्लीमेंटेशन कैसे होगा ?

एक माननीय सदस्य : आपका सहयोग चाहिए।

श्री राजेश कुमार सिंह : हम तो हमेशा ही सहयोग की बात करते हैं। आज सारे विश्व में यह बात कही जाती है कि हिन्दुस्तान में सबसे ज्यादा मिलावट होती है। आज लोग यह गाना गाने लगे हैं—“हम उस देश के वासी हैं जहां आटे में कंकड़-पत्थर पिसते हैं।” (व्यवधान) क्या आप कानून को कड़ाई से लागू करेंगे। मैंने इसके प्रावीजन देखे हैं। अगर इनके अन्तर्गत कार्यवाही होती तो लोगों की जानों के साथ खिलवाड़ न होता। प्रशासन की इकाइयों को कड़ा करने की आवश्यकता है। जब कोई मामला बड़े पैमाने पर सामने आता है तब सरकार का इस ओर ध्यान जाता है। सरकार को इसमें गम्भीरता से कदम उठाने चाहिए।

SHRI B. SHANKARANAND : Sir, it is a matter which deserves the serious attention of the Government as well as the House. It is a health issue and so the problem cannot be solved merely at the behest of the Government unless the society too cooperates with the Government in educating the people and to bring the culprits to book. (Interruptions) If there are States where such incidents are occurring, they may be brought to the notice of the Government. There are reports that such incidents are taking place in Gujarat and Rajasthan. We have already sent a team from the National Institute of Nutrition to Rajasthan and we are awaiting the report. As I said, as we came to know of this on the 5th of this month, immediately, the Administration swung into action

and samples were lifted on the very next day and they were quick to analyse them and the analyst's report has come into the hands of the Government. They are taking necessary action in the matter. (Interruptions) The Delhi Administration planned such actions. A few of them I may quote. They are :

- (1) The eight Delhi Administration dispensaries in the affected areas have been covered for the purpose ;
- (2) Two mobile dispensaries of the M.C.D. have also been pressed into service in the affected Areas.
- (3) Cantonment Health authorities have similarly intensified the medical relief operations in Jharela village.
- (4) The Delhi Administration authorities have undertaken the intensive health education activities through medical teams working in the field.

In addition, newspaper insertions have been made advising the people to avoid using loose and cheap mustard oil and to take rest and to report to the nearest dispensary/hospital for necessary treatment.

Besides this, as I have already said, we need the cooperation of not only the hon. Members of Parliament but also that of the social workers and community workers in this regard.

MR. DEPUTY-SPEAKER : Now we go to the next item. Shri Buta Singh...

## BUSINESS ADVISORY COMMITTEE

### Forty-ninth Report

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS, SPORTS AND WORKS  
AND HOUSING (SHRI BUTA SINGH) :  
Sir, I beg to move :

“That this House do agree with the  
Forty-ninth Report of the Business

Advisory Committee presented to the House on the 16th August, 1983."

SHRI G.M. BANATWALLA (Ponnani) : Sir, I rise on a point of order under Rule 26 which I quote :

"The last two and a half hours of a sitting on Friday shall be allotted for the transaction of private members' business."

Now, here the Business Advisory Committee has suggested that a discussion should take place at six O'clock, that is, after the Private Members' Business. According to this Rule no discussion can take place after the Private Members' Business because last two and a half hours means last two and a half hours and there should be no discussion after that.

I know that there are certain unhealthy precedents. This House has sat on Fridays and taken up major discussions at six O'clock but I submit that is a very unhealthy precedent. I have risen to request you to see that this unhealthy precedent is given a go-by and the sanctity of Friday and the sanctity of Private Members Business is truly observed. Therefore, I say that in so far as the Business Advisory Committee has given a suggestion which is violative of this Rule 26 there can be no motion for the acceptance of such a report.

MR. DEPUTY-SPEAKER : He has moved the motion. You should have given an amendment. You have not given any amendment. Mr. Paswan, are you moving your amendment.

SHRI RAM VILAS PASWAN (Hajipur) : Yes, Sir.

MR. DEPUTY-SPEAKER : Prof. Ajit Kumar Mehta is absent. Now, Mr. Paswan, you may speak.

श्री राम विलास पासवान : माननीय उपाध्यक्ष महोदय, अभी बनातवाला जी ने जो बात कही है वह हमारे दिमाग में भी थी। मैं बिजनेस एडवाइजरी कमेटी के सम्बन्ध में कुछ नहीं कहना चाहता हूँ लेकिन आप चेयर के ऊपर हैं, आप

डिप्टी स्पीकर हैं, स्पीकर साहब प्रेजाइड करते हैं, पार्लमेंटरी अफेयर्स के मिनिस्टर भी वहाँ पर रहते हैं लेकिन यह सबसे ज्यादा आश्चर्य की बात है कि मण्डल कमीशन की रिपोर्ट, जिसको लेकर 50 मेंबर्स आफ पार्लमेंट ने गिरफ्तारी दी थी, ढाई साल से सभी पोलिटिकल पार्टीज की तरफ से इसकी मांग चल रही है और सरकारी पक्ष के लोग भी मण्डल कमीशन के बारे में जो बोले हैं उन्होंने भी इसका समर्थन किया है... (व्यवधान) कांग्रेस (आई) के लोग इसके विरुद्ध हो गए हैं लेकिन विरोध पक्ष के सभी लोगों ने इसका समर्थन किया है... (व्यवधान)

श्री राम प्यारे पनिका (रोबर्टसगंज) : हमने भी समर्थन किया है।

श्री राम विलास पासवान : मण्डल कमीशन की रिपोर्ट के बारे में चाहे ट्रेजरी पक्ष के लोग हों या विरोध पक्ष के—सभी की यह धारणा है कि इसकी रिपोर्ट को लागू किया जाए या न किया जाए लेकिन यहाँ पर बहस होनी चाहिए। इस बारे में सभी की एक राय है। इसी सन्दर्भ में 50 संसद सदस्यों ने गिरफ्तारी दी थी और देश के अनेक भागों में आंदोलन चल रहा है। इतने महत्वपूर्ण मोशन को उस दिन लाना जिस दिन फ्राइडे हो, यह उचित नहीं होगा।

मैं समझता हूँ कि यह हम लोगों के प्रति तो अपमान है ही, लेकिन यह देश के लोगों के प्रति भी अपमान है। मैं बिजनेस एडवाइजरी कमेटी के ऊपर कटाक्ष नहीं करना चाहता हूँ, लेकिन यह सदन सर्वोपरि है और मालिक है। इसलिए मैं आपको अपेक्षा करता हूँ कि हम लोग अध्यक्ष महोदय से मिले थे, जबकि मैं बिजनेस एडवाइजरी कमेटी का मेंबर नहीं हूँ। मेरे साथ श्री बी० डी० सिंह जी भी थे। हमने उनसे आग्रह किया था कि संसद सदस्य चाहते हैं कि इस पर फुल डिसकशन होना चाहिए। यह डिसकशन क्वेश्चन आवर के तुरन्त बाद होना चाहिए, न कि शाम को छः बजे के बाद किया जाए। मैं कहता हूँ कि आप समय

को बढ़ा सकते थे। एक दिन में कोई फर्क नहीं पड़ जाएगा। आज भी मैं आपसे कहता हूँ कि हम इस पर कल डिसकशन कर सकते हैं, सोमवार को कर सकते हैं। शनिवार को भी डिसकशन किया जा सकता है। जैसा कि विजनेस एडवाइजरी कमेटी ने तय किया है, वह गलत है और इसको क्वेश्चन आवर के तुरन्त बाद शुरू किया जाना चाहिए। यदि आवश्यकता पड़े तो लंच-आवर को ब्रेक किया जा सकता है। बारह बजे के बाद साढ़े तीन घंटे का समय मिलता है, आप इसमें ही करवा दीजिए। प्राइवेट मेंबर विजनेस साढ़े तीन बजे शुरू होता है। यदि आपको यह भी मान्य नहीं है, तो इसको आप सोमवार को रखवा दीजिए। लेकिन यदि आप शाम को छः बजे बैठायें तो रात बारह बजे तक यह डिसकशन चलेगा, मन्त्री जी जवाब देंगे और वह ब्लेक-आउट हो जाएगा। इसलिए मैंने यह अमेंडमेंट मूव किया है कि प्रस्ताव के अन्त में यह निम्नलिखित शब्द जोड़े जायें— मण्डल आयोग की सिफारिशों पर चर्चा प्रश्नोत्तर काल के तुरन्त बाद की जाये, तथा यह चर्चा नियम 183 के अधीन की जाए।

**THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS, SPORTS AND WORKS  
AND HOUSING (SHRI BUTA SINGH):**  
Sir, it is very unfortunate that the decisions of the Business Advisory Committee are questioned. As it is, the Chairman of the BAC will have to decide whether to accord any sanction to the decisions of the Business Advisory Committee or to revise the decision of the Business Advisory Committee. Otherwise, it is futile to have any exercise over this issue and waste very valuable time of the House on these matters.

**SHRI UTTAM RATHOD (Hingoli) :**  
But you should allow the submissions to be made in the House by the hon. Members.

**SHRI BUTA SINGH :** The whole day the Business Advisory Committee has been under fire and even now it is under fire. Yesterday, the B.A.C. met. We kept on waiting till all the representatives of all the parties were present and then the meeting started. We listened to the valuable sugges-

tions of Mr. Paswan. After that, the Business Advisory Committee considered his views and then decided the matter. It is not the decision of the Government. Neither it is the ruling of the Chair. It is the decision arrived at in the B.A.C. meeting in which all the representatives of all the parties were present. (*Interruptions*) Now, Sir, what I am requesting you is : Are you going to set aside every day the decisions taken by the B.A.C. ? There is a discussion every day here. Either you revise the decision of the B.A.C. or the working of the Business Advisory Committee. Otherwise, it is no use presenting the report and getting all kinds of abuses and criticisms against the B.A.C. It loses the sanctity.

Now, as I explained in the Business Advisory Committee, there are very important issues coming up every day. No doubt we have full sympathy for them and we want all those issues to be discussed in the House. But the time at our disposal is very limited. We have to adjust and in the process one or the other item will have to be continued and discussed beyond the business hours. For that, the Chair decides with the concurrence of the House. This again is the decision with the consent of the House. You were kind enough to announce it on the floor of the House and the House accepted it. Similarly, the Business Advisory Committee also accorded its approval to this suggestion that the House could sit beyond 6 P.M. one hour or two hours, as the House decides. In that Business Advisory Committee, after listening to the suggestion of Shri Paswan and Shri B.D. Singh, it was decided that on Friday, that was the next day available, the Mandal Commission Report could be considered. But nobody was prepared to sacrifice the Private Members' Business. They said, it should not interfere with the Private Members' Business. Therefore, as soon as the Private Members' Business finishes, it could be taken up. Now that was the spirit ; it was not that the Congress I or the government suggested about it ; it was the composite decision of the Business Advisory Committee. But I do not know why the hon. members are trying to blame the Congress I or this party or that party. (*Interruptions*)

SHRI RAM VILAS PASWAN : I did not blame you. I am only requesting you. I did not blame anybody. (*Interruptions*)

SHRI BUTA SINGH : At the suggestions of some of the hon. Leaders of Opposition you had kindly agreed that this matter be placed before the hon. Speaker and the hon. Speaker can give us a direction. The matter is still there. I do not know why it should again be agitated here ?

MR. DEPUTY-SPEAKER : Mr. Paswan, I am not going to put to the vote of the House the amendment moved by the Parliamentary Affairs Minister. I would request you that you can meet the Speaker.

(*Interruptions*)

MR. DEPUTY-SPEAKER : Can I not make a request to you ? The question of allowing the discussion has been agreed ; it is a question of time ; and if any hon. member is very strong about the Mandal Commission Report, can he not wait in the House after 6 P.M. ? I am only asking it for myself.

(*Interruptions*)

SHRI RAMAVATAR SHASTRI (Patna) : No, no, it will not get proper publicity.

MR. DEPUTY-SPEAKER : I am requesting him to meet the Speaker.

(*Interruptions*)

MR. DEPUTY-SPEAKER : All right, I will put it to the vote of the House.

(*Interruptions*)

SHRI RAM VILAS PASWAN : Why don't you try to hear me ?

MR. DEPUTY-SPEAKER : I am giving you a solution.

SHRI RAM VILAS PASWAN : There are certain things which cannot be decided either by a majority or by a minority. (*Interruptions*)

MR. DEPUTY-SPEAKER : Why can't you meet the Speaker ?

SHRI RAM VILAS PASWAN : Why don't you convey the sentiments of the House to the Speaker ? You are in the Chair. It is your duty ; it is not my duty. You know the sentiment of the House. It is your duty or that of the Minister of Parliamentary Affairs to do it.

SHRI RAMAVATAR SHASTRI : He is only requesting you to convey the sentiments of the House to the Speaker so that proper time should be decided and every hon. Member should get time to express his feelings, so that the feelings of the hon. Members should go to the people through the Press.

PROF. SAIFUDDIN SOZ (Bara-mulla) : The Minister for Parliamentary Affairs seems to have decided to express our sympathy in favour of Shri Ram Vilas Paswan.

SHRI BUTA SINGH : Unfortunately, Shri Paswan had worked out something and is trying to dictate us. We will not be dictated like this. I say, subject to what the hon. Speaker may decide, let this motion which I have moved be passed ; and then either the hon. Members or even you can convey the sentiments of the House to the hon. Speaker and he can take a decision. But this motion should be carried. We should leave the matter to the hon. Speaker.

MR. DEPUTY-SPEAKER : In view of his reply, does he want to withdraw his amendment ?

SHRI RAM VILAS PASWAN : It is your duty to convey it to the Speaker.

MR. DEPUTY-SPEAKER : That is all right. When I am suggesting to you something will it not help you to find a solution ? But you don't want that.

(*Interruptions*)

MR. DEPUTY-SPEAKER : That is why you are withdrawing it.

SHRI RAM VILAS PASWAN : If you desire I will withdraw it.

MR. DEPUTY-SPEAKER : It is upto you to withdraw it.

SHRI RAM VILAS PASWAN : Whatever you have told is enough.

MR. DEPUTY-SPEAKER : You have to say that you are withdrawing it.

SHRI RAM VILAS PASWAN : I withdraw it.

MR. DEPUTY-SPEAKER : Has Shri Paswan leave of the House to withdraw his amendment ?

SEVERAL HON. MEMBERS : Yes.

*Amendment was, by leave withdrawn.*

MR. DEPUTY-SPEAKER : The question is :

“That this House do agree with the Forty-ninth Report of the Business Advisory Committee presented to the House on the 16th August, 1983.”

*The motion was adopted.*

15.20 hrs.

#### MATTERS UNDER RULE 377

##### (i) Problems in the PVC Processing Industry

MR. DEPUTY-SPEAKER : Now, matters under Rule 377. Shri R.P. Gaekwad.

SHRI R.P. GAEKWAD (Baroda) : Sir, I want to draw the attention of the honourable House and the Government towards the sad plight and the difficulties faced by the PVC Processing industry. Earlier the Customs duty on PVC Resin was completely abolished but with the imposition of duty at the present excessive rate, the cost of the material is much higher.

15.21 hrs.

[DR. RAJENDRA KUMARI BAJPAI *in the Chair*]

This had aggravated the situation and the PVC processors need protection. The registration of the contracts for import of PVC resin is also creating hardships to the small scale industrial units spread all over the country. The consumption of polyvinyl chloride resin is growing very fast. It is used in manufacturing of cables, pipes, and fittings, hoses, kather clothes and similar applications. The Material Committee on the use of plastics has also highlighted its importance. I, therefore, urge upon the Government of India to help secure the raw material for the processors at reasonable prices and give sympathetic consideration to the following suggestions :

1. The Customs Duty on PVC resin should be reduced to 50 per cent basic.
2. The reigstration of contracts with D.G.T.D. for import of PVC resin under Open General Licence should be done away with to avoid unnecessary delay and hardship to processors.
3. The excise duty on PVC resin should be reduced to 15 per cent just as in the case of Polystyrene and other thermosetting raw materials.

I request the Government kindly to accept the suggestions in order to give relief to the industry.

- (ii) Invitation to experts belonging to racist regime of South Africa for Twelfth Congress of World Energy Conference to be held in Delhi.

SHRI MADHAVRAO SCINDIA (Guna) : In spite of our Government's anti-apartheid stand, seven experts in energy from South Africa have been invited to the 12th Congress of the World Energy Conference to be held in Delhi next month. This is most surprising because various Ministries of our Governments are among its co-sponsors.

The racist minority regime of South Africa has denied the most basic human